

INNOVA CAPTAB LIMITED

CIN: L24246MH2005PLC150371
Regd. Office: 1513, 15th Floor, Satra Plaza CHS Ltd., Plot No. 19 & 20, Sector-19D, Vashi, Navi Mumbai - 400703, Maharashtra, India.
Website: www.innovacaptab.com, Email id: investors@innovacaptab.com, T: +91-22-67944000

EXTRACT OF UNAUDITED CONSOLIDATED AND STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

Sr. No.	Particulars	CONSOLIDATED				Standalone			
		Quarter ended		Year ended		Quarter ended		Year ended	
		30-Jun-2026	31-Mar-2026	30-Jun-2025	31-Mar-2026	30-Jun-2026	31-Mar-2026	30-Jun-2025	31-Mar-2026
		Unaudited	(Refer note 2)	Unaudited	Audited	Unaudited	(Refer note 2)	Unaudited	Audited
1	Total income	4,728.59	4,493.65	3,560.25	16,374.38	4,031.78	3,609.57	2,912.94	13,120.57
2	Net profit for the period/ year (before tax and exceptional and/or extraordinary items)	589.85	506.75	426.77	1,882.64	430.34	279.35	272.92	1,118.22
3	Net profit for the period/ year before tax (after exceptional and/or extraordinary items)	589.85	506.75	426.77	1,882.64	430.34	279.35	272.92	1,118.22
4	Net profit for the period/ year after tax (after exceptional and/or extraordinary items)	441.26	380.83	310.15	1,409.17	320.60	211.62	202.95	836.92
5	Total comprehensive income for the period/ year [comprising Profit for the period/year (after tax) and Other Comprehensive Income/(loss) (after tax)]	442.95	383.27	310.19	1,413.23	319.34	215.03	200.23	836.37
6	Equity Share Capital	572.25	572.25	572.25	572.25	572.25	572.25	572.25	572.25
7	Other equity	-	-	-	10,335.67	-	-	-	8,294.29
8	Earnings Per Share (of ₹ 10/- each) (not annualised for the quarter)								
	1. Basic (₹) :	7.71	6.65	5.42	24.63	5.60	3.70	3.55	14.63
	2. Diluted (₹) :	7.71	6.65	5.42	24.63	5.60	3.70	3.55	14.63

Note:

1. The above unaudited consolidated and standalone financial results have been reviewed and recommended by Audit Committee at its meeting held on 11th August 2026. The Board of Directors at their meeting held on 11th August 2026 have approved the above results and taken them on record. The statutory auditors of the Company have expressed an unmodified review conclusion on the unaudited consolidated and standalone financial results for the quarter ended 30 June 2026.

2. The figures of the last quarter of the year ended 31 March 2026, as reported in these unaudited consolidated and standalone financial results, are the balancing figures between audited figures in respect of full financial year and the unaudited published year to date figures up to the third quarter of the relevant financial year. Also, the figures upto the end of the third quarter had only been reviewed and not subject to audit.

3. The above is an extract of the detailed format of quarterly results filed with stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Requirements) Regulations, 2015. The full format of unaudited consolidated and standalone financial results are available on the stock exchanges website, i.e., www.nseindia.com and www.bseindia.com and on Company's website i.e. www.innovacaptab.com.

4. Subsequent to the approval of the consolidated and standalone financial statements for the year ended 31 March 2026 by the Board of directors on 07 May 2026, certain inadvertent error(s) were identified in the consolidated and standalone financial statements, including in the financial statements of the entities which form part of the group, and the Company is in the process of making the necessary corrections to such financial statements prior to the adoption of such financial statements at the ensuing annual general meeting. These matters do not have any material impact on the consolidated and standalone financial results for the quarter ended 30 June 2026 or on the comparative information presented therein.



Place : Panchkula
Date : 11th August 2026

For and on behalf of the Board of Directors of
Innova Captab Limited
Sd/-
Vinay Lohariwala Managing Director
Sd/-
Lokesh Bhasin Chief Financial Officer

COLINZ LABORATORIES LIMITED

Corporate Identification Number: L24200MH1986PLC041128

Registered Office: A-101, Pratik Industrial Estate, Mulund Goregaon Link Road, 400078, Mumbai, Maharashtra, India.
Tel: +91-9667682666 | Email: clifindoc@yahoo.com | Website: www.colinz.com

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ("Manager to the Open Offer"), on behalf of, Anjana Dugar ("Acquirer 1"), Likhita Dugar ("Acquirer 2") and Antariksh Dugar ("Acquirer 3") (Hereinafter Acquirer 1, Acquirer 2 and Acquirer 3 collectively referred to as "Acquirers") Together with Padam Dugar ("Person Acting in Concert" or "PAC"), to acquire up to 6,54,966 (Six Lakh Fifty Four Thousand Nine Hundred and Sixty Six) fully paid-up Equity Shares of face value of ₹ 10/- (Rupees Ten only) each for cash at a price of ₹ 54/- (Rupees Fifty Four only) per Equity Shares aggregating up to ₹ 3,53,68,164/- (Rupees Three Crore Fifty Three Lakh Sixty Eight Thousand One Hundred Sixty Four only), representing 26% (Twenty Six Percent) of the Voting Share Capital of the Target Company, to the Public Shareholders of Colinz Laboratories Limited ("Target Company") pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011") and "Offer" or "Open Offer").

Kind Attention- Physical Shareholders of Colinz Laboratories Limited

Eligible Shareholders holding Equity Shares in physical form and who have not received the physical copy of Letter of Offer ("LOF") for any reason whatsoever, may send request to Registrar to the Open Offer, Bigshare Services Private Limited at openoffer@bigshareonline.com and avail soft copy of the LOF. Alternatively, Eligible Shareholders may also download the soft copy of LOF from the websites of SEBI i.e., www.sebi.gov.in or Manager to the Open Offer www.saffronadvisor.com or BSE www.bseindia.com. Eligible Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page no. 42 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LOF and/or Offer Opening Public Announcement and Corrigendum. The Acquirers and the PAC accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers and the PAC as laid down in SEBI (SAST) Regulations, 2011.

ISSUED BY THE MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRERS AND THE PAC		REGISTRAR TO THE OPEN OFFER	
			
SAFFRON CAPITAL ADVISORS PRIVATE LIMITED Address: 605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India. Tel. No.: +91 22 49730394; Email: openoffers@saffronadvisor.com ; Website: www.saffronadvisor.com ; Investor grievance: investorgrievance@saffronadvisor.com ; SEBI Registration: INM000011211 Validity: Permanent Contact Person: Saurabh Gaikwad / Shivam Sharma		BIGSHARE SERVICES PRIVATE LIMITED Address: Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400 093. Tel. No.: +91 022-62638200; Fax: +91 022 - 62638299; Email id: Openoffer@bigshareonline.com ; Website: www.bigshareonline.com ; SEBI Registration Number: INR000001385; Validity: Permanent Contact Person: Maruti Eate	

Place: Chennai
Date: August 11, 2026

RAM RATNA WIRES LIMITED

(CIN: L31300MH1992PLC067802)
Regd. Off.: Ram Ratna House, Victoria Mill Compound (Utopia City), Pandurang Budhkar Marg, Worli, Mumbai - 400 013.
Tel: +91 - 22 - 6828 6000

Website: www.rmrshramik.com • Email Id: investorrelations.rwl@rmrglobal.com

Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026, dated January 30, 2026, we hereby inform that a special window for Transfer and Dematerialisation of Physical Securities has been opened for a period of one year from February 05, 2026 to February 04, 2027. This window is available for the transfer deeds lodged prior to April 01, 2019, which were rejected/returned/not attended due to the deficiency in the documents/process/or otherwise and for cases where original share transfer request(s) are not lodged prior to April 01, 2019 and the shareholder is holding original share certificate. Eligible shareholders may contact to the Company's Registrar and Share Transfer Agent ("RTA") i.e., Datamatics Business Solutions Limited at Plot No. A16 & 17, Part B Cross Lane, MIDC, Andheri East, Mumbai - 400093, Tel: 022-6671 2001-10, E-mail: investorsqry@datamaticsbpm.com along with requisite documents as specified in aforesaid SEBI circular.

For Ram Ratna Wires Limited
Sd/-
Saurabh Gupta
AGM - Company Secretary

Place : Mumbai
Date : August 11, 2026

Inspirisys Solutions Limited

CIN: L30006TN1995PLC031736

Regd. Office: First Floor, Dowlath Towers, New Door Nos. 57, 59, 61 & 63, Taylors Road, Kilpauk, Chennai - 600 010.
Phone No. 044 4225 2000

Website: www.inspirisys.com ; Email Id: sundaramurthy.s@inspirisys.com

Extract of the Standalone and Consolidated Unaudited Financial Results for the Quarter ended 30th June, 2026

The Board of Directors of the Company, at the Meeting held on 11th August, 2026 approved the Unaudited Financial Results of the Company, for the quarter ended 30th June, 2026.

The Unaudited Financial Results, along with the Statutory Auditor's Limited Review Report, have been posted on the Company's website at <https://www.inspirisys.com/investors/audited-unaudited-financial-results> and Stock Exchange websites at www.bseindia.com & www.nseindia.com which can also be accessed by scanning the QR code.



For Inspirisys Solutions Limited

Murali Gopalakrishnan
Executive Director & Chief Executive Officer

Note : The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015.

MATRIMONY.COM LIMITED
Regd.Off: No.94, TVH Belicia Towers, Tower II, 5th Floor, MRC Nagar, Raja Annamalaipuram, Chennai - 600028
Website: www.matrimony.com
CIN: L63090TN2001PLC047432

matrimony.com

Sl. No	Particulars	Extract of Statement of Consolidated Unaudited Financial Results for the quarter ended 30th June, 2026 (Rs. in lakhs except EPS)		
		Quarter ended June 30, 2026 (Unaudited)	Year ended March 31, 2026 (Audited)	Quarter ended June 30, 2025 (Unaudited)
1.	Total Income from Operations	13,707	48,369	12,171
2.	Net Profit for the period (before Tax and Exceptional Items)	2,503	4,330	1,084
3.	Net Profit for the period before tax (after Exceptional Items)	2,503	4,330	1,084
4.	Net Profit for the period after tax (after Exceptional Items)	1,908	3,417	840
5.	Total Comprehensive Income for the period	1,913	3,466	833
6.	Equity Share Capital	1,034	1,034	1,078
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		19,613	
8.	Earnings Per Share (of Rs.5/- each)			
	a. Basic:	9.23*	15.92	3.89*
	b. Diluted:	9.23*	15.92	3.89*

*Not annualised

1. The extract of the unaudited standalone financial results are as under

Particulars	Quarter ended June 30, 2026 (Unaudited)	Year ended March 31, 2026 (Audited)	Quarter ended June 30, 2025 (Unaudited)
Total Income from operations	13,602	48,019	12,072
Net Profit for the period before tax and after Exceptional items	2,484	4,214	1,088
Net Profit for the period after tax and Exceptional items	1,897	3,334	847

2. The above is an extract of the detailed format of financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 (as amended). The full format of the financial results are available on the websites of the Stock Exchange(s) at www.nseindia.com and www.bseindia.com and Company's website at www.matrimony.com.

3. The above results were reviewed and recommended by the Audit Committee on August 10, 2026 and approved by the Board of Directors at their meeting held on August 11, 2026 at Chennai.



For and on behalf of the Board of Directors of Matrimony.com Limited
Murugavel Janakiraman
Chairman & Managing Director

Place: Chennai
Date: August 11, 2026

GUJARAT ENERGY LIMITED

(Erstwhile Gujarat Gas Limited)
Registered Office: Gujarat Energy Bhavan, Behind Udyog Bhavan, Sector-11, Gandhinagar-382010, Gujarat, India.
Tel: +91-79-26737400 / 7500 | E-mail Id: investors@gujenergy.com
Website: www.gujarat-energy.com | CIN: L40200GJ2012SGC069118

NOTICE TO SHAREHOLDERS

4th Physical for Special Window for transfer and dematerialization of physical securities sold/purchased prior to 1st April, 2019.

Pursuant to SEBI circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated 30th January, 2026 ("SEBI Circular"), SEBI has decided to open another special window for a period of One year from 5th February, 2026 to 4th February, 2027 for transfer and dematerialization of physical securities which were sold/purchased prior to 1st April, 2019 and also for the transfer requests which were submitted earlier and rejected/ returned/ not attended due to deficiencies in the documents.

Accordingly, in compliance to the said SEBI Circular, Notice is hereby given to the eligible Investor/Transferee to lodge Share Transfer Deed executed prior to 1st April, 2019 or to re-lodge Share Transfer Deeds which were returned/rejected/not attended due to deficiencies in the documents for transfer and dematerialization of shares of Gujarat Energy Limited on or before 4th February, 2027. The requests will be processed only in dematerialized form after following due process and conditions as prescribed in SEBI Circular and shares so transferred shall be under lock-in period of one year from the date of registration of transfer.

The Investor/Transferee may note that cases involving disputes between transferor and transferee OR the cases where securities have been transferred to Investor Education and Protection Fund (IEPF), shall not be considered under this window for processing.

The Investor/Transferee may submit their transfer requests along with the Original Share Certificate and other requisite documents as stipulated in the SEBI Circular to Company's Registrar and Share Transfer Agent (R&TA) i.e. KFin Technologies Limited (Unit: Gujarat Energy Limited) at Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Hyderabad-500032, Telangana, Toll-free No.: 1800-309-4001 or E-mail at einward.ris@kfintech.com.

For, Gujarat Energy Limited
Sd/-
Sandeep Dave
Company Secretary

Place: Gandhinagar
Date: 11th August, 2026



KAMAT HOTELS (INDIA) LIMITED
Regd. Office: 70-C, Nehru Road, Near Santacruz Airport, Vile Parle (East), Mumbai 400 099.
Website: www.khil.com, Email: cs@khil.com, Tel. No. : 022 26164000

EXTRACT OF STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

Sr. No	Particulars	Consolidated			
		Quarter Ended		Year Ended	
		30.06.2026 (Unaudited)	31.03.2026 (Unaudited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
1	Total Income from Operations	9,301.29	11,889.15	8,448.47	39,982.77
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	1,357.68	2,320.78	744.43	5,424.54
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1,357.68	2,394.99	785.64	5,422.03
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	969.39	1,745.70	422.02	3,855.30
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	923.58	1,807.05	429.57	3,946.29
6	Paid-up Equity Share Capital (Face value of Equity Share Rs.10/- each)	3,006.86	3,006.86	3,006.86	3,006.86
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				28,594.23
8	Earnings per share (EPS) (Face value of Rs.10/- each) (for continuing and discontinued operations)	3.19	5.75	1.39	12.71
	Basic (In Rupees)	3.19	5.75	1.39	12.71
	Diluted (In Rupees)				

Key numbers of Standalone Financial Results

Sr. No	Particulars	Standalone			
		30.06.2026 (Unaudited)	31.03.2026 (Unaudited)	30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from operations	6,585.87	8,679.35	6,297.96	29,350.01
2	Profit/(loss) for the period before Tax, Exceptional and/ or Extraordinary items)	1,414.65	1,830.70	1,100.63	5,335.03
3	Profit/(loss) for the period (after tax (after Exceptional and/or Extraordinary items)	1,414.65	1,886.74	1,141.84	5,374.67
4	Profit/(loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,062.91	1,278.29	849.82	4,036.92

Notes:

1. Exceptional items are adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules/AS Rules, whichever is applicable.

2. The above information has been extracted from the detailed consolidated unaudited results for the quarter ended June 30, 2026, and the same has been filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the above Financial Results are available on the Stock Exchange websites- www.bseindia.com / www.nseindia.com and also on the Company's website www.khil.com.

3. The above information have been prepared in accordance with guidelines issued by Securities and Exchange Board of India ("SEBI") and the Indian Accounting Standards (Ind AS) prescribed under section 133 of the Companies Act, 2013.

4. Previous period figures have been re-arranged/ re-grouped wherever necessary to make them comparable with current period figures.



For and On Behalf of Board of Directors
Kamat Hotels (India) Limited
Sd/-
Dr. Vithal V. Kamat
(DIN : 00195341)
Executive Chairman and Managing Director

Mumbai
August 11, 2026